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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CM(M) 2085/2024

PAWAN KUMAR AGARWAL & ANR. Petitioners

Through: Mr. Bharat Gupta and Mr. Varun Tyagi, Advs.

versus

HARI OM GUPTA (DECEASED) THROUGH LRS..... Respondent Through: None.

CORAM: HON'BLE MS. JUSTICE SHALINDER KAUR

<u>O R D E R</u> 12.03.2024

CM APPL. 14877/2024

1. Allowed, subject to all just exceptions.

2. Application stands disposed of.

CM(M) 2085/2024, CM APPL. 14878/2024—Exp. From filing TCR

3. The present petition has been filed under Article 227 of the Constitution of India impugning the order dated 21.11.2023 passed in Suit No. 13018/2016 by the ADJ-05, West, Tis Hazari Courts, Delhi (hereinafter referred as 'Trial Court'), whereby the learned Trial Court has allowed the two applications under Order XXII Rule 4 and Order XXII Rule 1 and 4 read with 151 Code of Civil Procedure, 1908 moved on behalf of the petitioner wherein two LRs were impleaded, however, one of the LR was left not to be impleaded.

4. Upon taking necessary steps, issue notice through all permissible

This is a digitally signed order.





modes including via approved courier service and including through counsel for the respondent appearing before learned Trial Court.

5. List on 23.08.2024.

<u>CM APPL. 14876/2024—application under Section 151 of CPC seeking</u> <u>reliance upon annexures-13 and 14 which do not part of trial court</u> <u>record but form part of record of suit proceedings</u>

6. Learned counsel for the petitioner seeks to place on record annexures 13 and 14 filed before this Court whereby mother of the defendant no.4 has also been impleaded.

7. The aforesaid annexures are taken on record. The present application stands disposed of.

SHALINDER KAUR, J.

MARCH 12, 2024/aks